

(1)
IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No. 876/17

PS: Ranhola

State Vs. Sanjiv Sharma @ Neeru

U/s 302/308/323/148/149/34 IPC

26.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.D.K. Pandey, Ld. Counsel for the applicant/accused through VC.

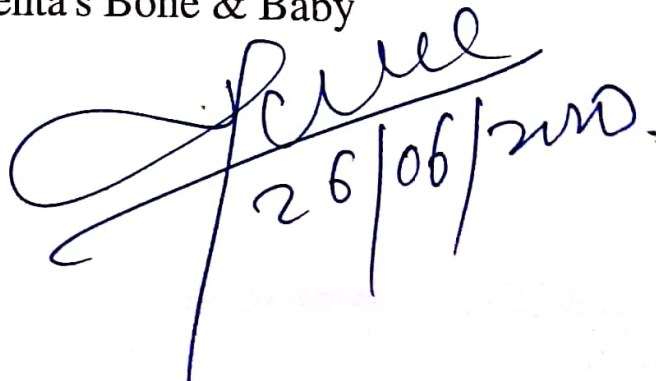
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail for a period of 30 days.

Reply to the above application has been received on behalf of SI Prem Yadav.

Arguments heard.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of applicant/accused for grant of interim bail on the medical ground of wife of the applicant/accused. He further submits that the wife of the applicant/accused had gone to clinic of Dr. Mehta's Bone & Baby

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clinic G-196, Naraina Vihar, New Delhi on 09.06.2020 whereby the wife of the applicant/accused was examined under the said doctor and the treatment of wife of the applicant/accused has been continued so far and the doctor has advised the wife of the applicant/accused to be admitted for her operation of ovary. He also submits that medical examination report and treatment chart of medicine dated 09.06.2020 and 18.06.2020 are enclosed with the present application.

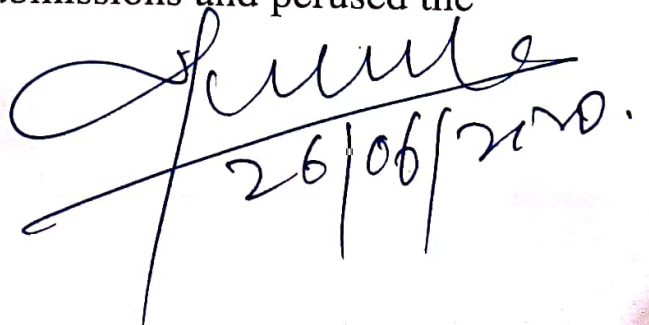
Ld. Counsel for the applicant/accused also submits that the wife of the applicant/accused is to be admitted on 28.06.2020 for surgery.

In the reply SI Prem Yadav has reported that verification of medical documents of wife of the applicant/accused has been verified and doctor has advised the wife of the applicant/accused for admission/surgery on 28.06.2020. It is further mentioned in the reply that as per record, the applicant/accused is involved in the present case only.

Ld. Addl. PP submits that if court considers the medical of the wife of applicant/accused for granting interim bail then only limited period may be granted to applicant/accused.

I have considered the above submissions and perused the reply of SI Prem Yadav.

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The wife of the applicant/accused is stated to be suffering from ovary infection and the surgery is stated to be conducted on 28.06.2020. The medical documents were verified by SI Prem Yadav and as per which the wife of the applicant/accused has been advised by the doctor for admission/surgery on 28.06.2020.

In view of the above, the present application for interim bail is allowed only for one week.

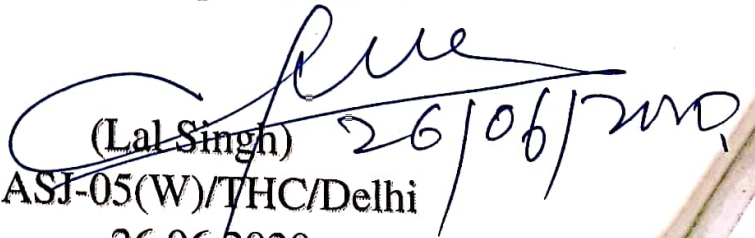
Accordingly, the applicant/accused is admitted on interim bail for a period of 07 days (one week) only from the date of release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of trial court/concerned MM/Duty MM.

The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.

The interim bail application is accordingly disposed of.

Copy of this order be sent to concerned jail superintendent.


(Lal Singh) 26/06/2020
ASJ-05(W)/THC/Delhi
26.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.372/18

PS: Nangloi

State Vs. Kamil Ahmad

U/s 498A/304B IPC

26.06.2020

This bail application has been sent to this court from the filing section as the trial of this case is stated to be pending in this court.

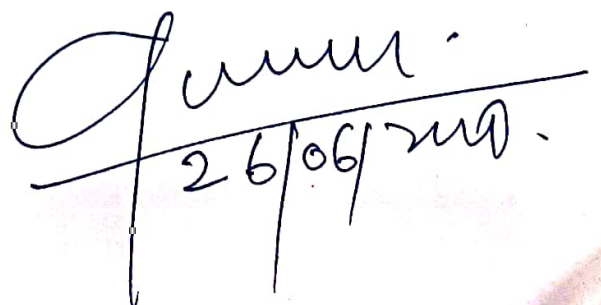
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh. Abid Ahmad Khan, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail for 45 days.

Reply to the above application has been received on behalf of Inspector Vipin Kumar alongwith previous involvement report.

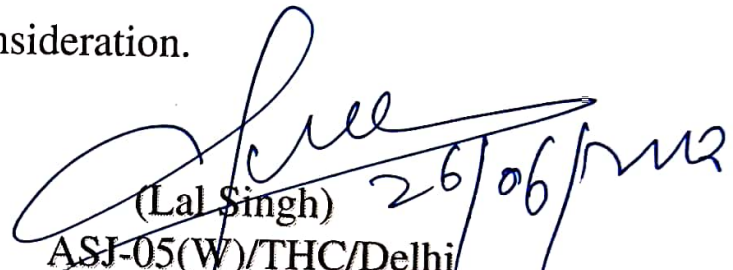
Issue notice to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 01.07.2020.

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Issue notice to IO/SHO concerned to file proper reply regarding previous involvement of applicant/accused on the basis of biometric as well as to verify the medical documents of father of the applicant/accused, returnable for 01.07.2020.

Put up on 01.07.2020 for consideration.


(Lal Singh) 26/06/2020
ASJ-05(W)/THC/Delhi
26.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.887/06

PS: Punjabi Bagh

State Vs. Satyawan @ Sonu & Ors.

U/s 302/307 IPC

26.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.Gulab Chander Yadav, Ld. Counsel for the applicant/accused through VC.

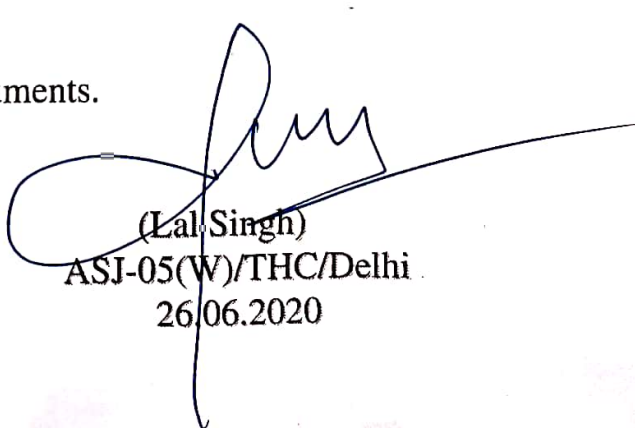
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Sanjay Lakra @ Sanjay Mundka for grant of bail.

The voice of the Ld. Counsel for the applicant/accused is not clearly audible.

Ld. Counsel for the applicant/accused submits that he is presently joined the VC in this case from Eastern U.P., and the network is low there and therefore, there is some connectivity/audio problem and requested to adjourn the matter for some other date.

At the request of Ld. Counsel for applicant/accused, matter is adjourned for 07.07.2020.

Put up on 07.07.2020 for arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
26.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.526/15

PS: Hari Nagar

State Vs. Mukesh @ Vicky

U/s 302/34 IPC

26.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
None for applicant/accused.

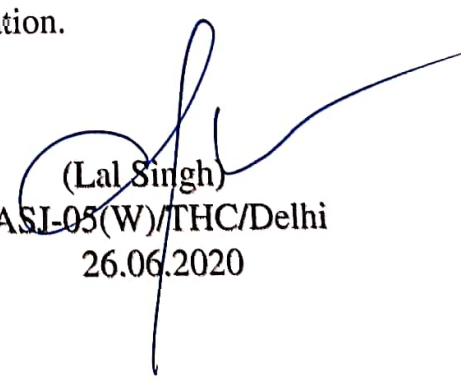
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

None has appeared for applicant/accused through VC.

In the application, neither phone number nor email ID of counsel for the applicant/accused is mentioned.

Therefore, in the interest of justice, matter is adjourned for 26.06.2020.

Put up on 01.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
26.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.129/16

PS: Maya Puri

State Vs. Pankaj @ Danny

U/s 394/398/412/34 IPC

26.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh.S.P. Sharma, Ld. Counsel for the applicant/accused through VC.

This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the present applicant/accused also falls in the criteria as laid down by HPC of Hon'ble High Court.

Reply to the above application has been received from SI Vipin alongwith previous involvement report of applicant/accused.

As per the reply, the applicant/accused is not involved in any other criminal case except present one.

Report has also been received from the superintendent, Central Jail No.10 and as per which the applicant/accused was admitted in jail on 05.04.16 in case FIR No.129/16 P.S. Mayapuri and his conduct is satisfactory.

At the joint request, matter is adjourned for 27.06.2020.

Put up on 27.06.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
26.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.**

FIR No.119/2019

PS: Mundka

State Vs. Rajesh @ Rinku

U/s 395/397/506/34 IPC & 27/54/59 Arms Act

26.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Sh. Gaurav Vats, Ld. Counsel for the applicant/accused through VC.

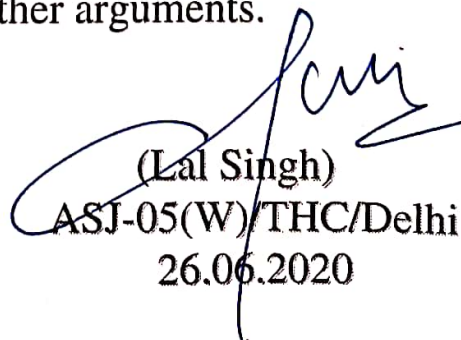
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply has been received on behalf of IO Inspector Bishabhar Dayal alongwith previous involvement report of applicant/accused.

Argument partly heard.

At the request of Ld. Counsel for the applicant/accused, one more opportunity is granted for further arguments.

Put up on 07.07.2020 for further arguments.


(Lal Singh)
ASJ-05(W)/THC/Delhi
26.06.2020

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05
(WEST)/THC/DELHI.

FIR No.882/15

PS: Nihal Vihar

State Vs. Anil

U/s 302/307/34 IPC

26.06.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.
Dr. A.P. Singh, Ld. Counsel for the applicant/accused through VC.

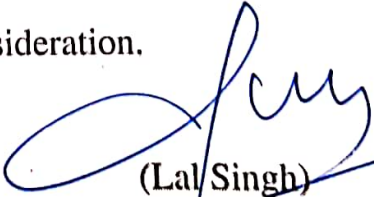
This bail application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that apart from the medical ground, the applicant/accused is also falls in the criteria as laid down by Hon'ble HPC.

Reply already filed on behalf of Inspector Jitender Dagar alongwith previous involvement report and as per reply the applicant/accused Anil is not involved in any other criminal case.

Issue notice to concerned jail superintendent to file report regarding conduct of the applicant/accused as well as custody period of applicant/accused, returnable for 01.07.2020.

Put up on 01.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
26.06.2020